

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1798
TO BE ANSWERED ON THE 16TH DECEMBER, 2022**

UKRAINE-RETURNEE MEDICAL STUDENTS

**1798. SHRI DEEPAK BAIJ:
SHRI RODMAL NAGAR:
SHRI CHANDRA PRAKASH JOSHI:
SHRI DHARAMBIR SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the relaxations in the existing Medical Education Rules have been provided to accommodate the Medical students in the country to benefit them to complete their education and if so, the details thereof;
- (b) the present status of the Indian Medical students returned from Ukraine in the country due to Russia-Ukraine conflict;
- (c) the steps taken/being taken by the Government to ensure the completion of their education/Medical degrees; and
- (d) the number of Medical students facing problems for completion of their study in the country, State/UT-wise including Madhya Pradesh, Rajasthan and Haryana?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(DR BHARATI PRAVIN PAWAR)

(a) to (d): Foreign Medical Students/Graduates are either covered under “Screening Test Regulations, 2002” or “Foreign Medical Graduate Licentiate Regulations, 2021”. There are no such provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges. No permission has been given by the NMC to transfer or accommodate any foreign medical students in any Indian medical institute/university.

The National Medical Commission (NMC) has devised a scheme under which Indian students who were in the last year of their undergraduate medicine course (due to COVID-19, Russia-Ukraine conflict etc had to leave their foreign medical institute) and have subsequently completed their studies as also have been granted certificate of completion of course/degree by the respective institute, on or before 30th June, 2022, are permitted to appear in Foreign Medical Graduate Examination. Thereafter, upon qualifying the FMG examination, such foreign medical graduates are required to undergo Compulsory Rotating

Medical Internship (CRMI) for a period of two years to make up for the clinical training which could not be physically attended by them during the undergraduate medicine course in the foreign institute as also to familiarize them with practice of medicine under Indian conditions. Foreign medical graduates get registration only after completing the CRMI of two years.

As per information received from MEA, the Indian Embassy in Kyiv has communicated with all the concerned Universities in Ukraine for providing transcript and other documents in a smooth manner to the students. The details are available on the website of Embassy to assist students to address any related issues.

The NMC has also issued Public Notices conveying its No-objection to the Academic Mobility Program offered by Ukraine i.e. temporary relocation (for the period of conflict) to other universities applicable in either of 29 countries as mentioned in the Public Notice. A few students have opted for Academic Mobility Program.

A total of 15,783 Indian students are enrolled in various medical Universities of Ukraine, out of which 14,973 students are taking online classes and 640 students are taking offline mode of education.
